

sation was made in favour of the employees of the Baroda House, Northern Railway, between Delhi Kishanganj and New Delhi/Tilak Bridge.

This question has again been reviewed very recently; the present policy of the Government is not to widen the scope of free travel facility.

Steps taken by the Government to end Catering Department

11097. SHRIMATI AHILYA P. RANGNEKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that no uniform policy is being adopted for deputing staff to Catering Department by the Senior Accounts Officers Foreign Traffic Accounts Office, Western Railway at Delhi;

(b) whether any representation in this regard has been received by the F.A. and C.A.O. Church Gate, Bombay; and

(c) if so, steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). Information is being collected from the Railway and will be laid on the Table of the Sabha.

Dacoity in Gorakhpur Milani Train

11098. SHRI HARIKESH BAHADUR: Will the Minister of RAILWAYS be pleased to state:

(a) whether he is aware of a dacoity in the Gorakhpur Milani train between Kharhata and Tikonia on the night of 5th and 6th January, 1979;

(b) how much cash and valuables have been looted from the passengers by the decoits;

(c) the names of passengers and the amount looted from each of them;

(d) whether Government propose to give them any compensation; and

(e) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) Cash and valuables amounting to Rs. 24,148 were looted from the passengers.

(c) 1. Shri Rajendra Prasad, Cash Rs. 13,830/- and valuables amounting to Rs. 225/-.

2. Shri S. K. Arora, Cash Rs. 1,120/- and valuables amounting to Rs. 300/-

3. Shri Safi, Cash Rs. 30/-

4. Shri Mohd. Imam, Cash Rs. 300/- and valuables amounting to Rs. 200/-.

5. Shri Parmanand, Cash Rs. 4,200/- and valuables amounting to Rs. 200/-.

6. Shri Safarazali, Cash Rs. 1,507/- and valuables amounting to Rs. 350/-.

7. Shri Kailash Nath, Cash Rs. 104/-.

8. Shri Iqbal Ahmed, Cash Rs. 152/-.

9. Shri Amrej Bahadur, Cash Rs. 30/-.

10. Shri Bipin Kumar, Cash Rs. 500/- and valuables amounting to Rs. 600/-.

11. Shri Mohan, Cash Rs. 205/-.

12. Shri Ayodhya, Cash Rs. 15/- and valuables amounting to Rs. 200/-.

13. Shri Ram Chandra, Cash Rs. 10/-.

14. Shri Kanhaiya Lal, Cash Rs. 20/-.

(d) No.

(e) As per existing rules, no compensation is admissible to victims of such crimes.

Income from Dhanbad Patherdih Bokaro line

11099. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) average daily income from the Dhanbad-Patherdih and Dhanbad-

Bokaro (Chandrapora) line in last three years;

(b) average total daily expenditure on running these two trains for the same period;

(c) number of checking conducted against free trippers in 1978 and the amount collected from them;

(d) percentage of fan, light and water taps kept in order as on 1st January, 1979 and the average speed kept from their over all timing; and

(e) whether these two local trains could be easily improved on the major transport in the coalfield and if so, steps taken on that?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (e) Information is being collected and will be laid on the Table of the House.

P. F. outstanding against M/s. Jindal Aluminium Ltd., New Delhi

11100. SHRI R. L. P. VERMA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether M/s. Jindal Aluminium Limited, 1/6B, Asaf Ali Road, New Delhi are regular defaulters in the matter of depositing provident fund in respect of their employees to the Employees Provident Fund Commissioner;

(b) if so, since when they have not deposited the provident fund and full details thereof; and

(c) the action taker/proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): (a) The Employees' Provident Fund authorities have reported that M/s. Jindal Aluminium Limited, 1/6B, Asaf Ali Road, New Delhi have deposited the provident fund contributions upto March, 1979 in respect of their eligible

employees with the Regional Commissioner, Delhi.

(b) and (c) Do not arise

Applicability of Provident Fund Act to Journalists

11101. SHRI SACHINDRA LAL SINGHIA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Employees Provident Fund Act is applicable to the journalists;

(b) if so, whether the Delhi based accredited correspondents are getting benefit under the said Act;

(c) if so, the details thereof news paper wise; and

(d) the details of the action taken against the news paper management who have not implemented the Act for their correspondents?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): (a) The Act is applicable to newspaper establishments employing twenty or more persons.

(b) to (d) Information is being collected.

Ad-hoc Executive Engineers of Roads Wing

11102. SHRI AGHAN SINGH THAKUR: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether a number of officers of the Roads Wing promoted seven years ago as Executive Engineers are still continuing on ad-hoc basis; and

(b) if so, their number and reasons for not regularising them so far?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b) Appointments on ad-hoc basis were mostly